

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

32

C.P No. 175/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Lakshman Karia & Anr.

V/s.

GHK Hospitality & Infrastructures Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956
and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ms. Nidhi Singh a/w Ms. Chaitrika Patki i/b Vidhii Partners	Adv. for Petitioners	
2.	Prachi Wazalwar	Adv for Respondent No 2	

ORDER

CP No. 175/241/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Respondent are present.

For the Respondent side is required to file reply within 15 days hereof and
the Petitioner to file rejoinder, if any, within 15 days thereafter, list this matter on
12.01.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)